

In Chapter VII of Part I of the said Criminal Rules of Practice and Circular Orders, 1958, after rule 169, the existing rule 169 be numbered as rule 169(1) and the following sub-rule(2) be added:-

“169. (2) In the Madras City, the Principal and Additional City Sessions Judges, Madras, are authorized to sanction the payment of a fee of Rs.50 (rupees fifty only) per diem or such lesser fee as they may fix in their discretion in the case of work lasting less than a full day, subject to a maximum of Rs.300 for the whole case, to each pleader engaged by them for the defence of the accused under rule 168 of the Criminal Rules of Practice and Circular Orders, 1958.”

(P.Dis.No.969/1959)

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